

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 108 of 2011 &  
I.A. No. 178 of 2011**

**Dated : 11<sup>th</sup> October, 2011**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

**Tamil Nadu Electricity Board  
Versus**

**....Appellant (s)**

**Sree Rengaraaj Power (P) & Ltd. Anr.**

**Respondent (s)**

Counsel for the Appellant (s) : Mr. S. Vallinayagam  
Counsel for the Respondent(s): Mr. V. Adhimoolam for R.1

**ORDER**

The learned counsel for the Respondent again seeks some r  
time to file the reply. He undertakes to file the same on or be  
14.10.2011 after serving copy on the other side. No fur  
adjournment will be granted.

Post the matter for hearing on **17.10.2011.**

**(V. J. Talwar)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

TS/ss